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श्री राजनारायण: श्राज हमारे यहां सब जगह चर्चा है कि यह सरकार सारे उद्योग धंधों पर एकाधिपत्य करना चाहती है। लेकिन क्या प्रधान मंत्री साहिबा इस बात की सफाई देंगी कि क्या वे उद्योग धधों में एका-धिपत्य को बढावा देना चाहती है ? अगर नही तो फिर सदन में इतनी चर्चा के बाद फिर बिरला को नये लाइ-सेंस क्यों दिये गये. फिर उनको जिस फैक्टरी का एक्सटेंशन रोका गया था, अल्मुनियम फैक्टरी पिपरी, मिर्जापुर को अपना उत्पादन बढाने की इजाजत कैसे मिली, टाटा को नयी फैक्टरी कैसे मिली श्रौर जय-परिया को नया कारखाना गाजियाबाद भौर रायबरेली में खोलने की इजाजत कैसे मिली ? यह प्रश्न उठ रहे है। कोई जवाब दे। स्रौर जब इन प्रश्नों का जवाब मांगा जाता है तो कुछ चाटकार लोग हल्ला मचाते हैं, जैसे उनको ही ग्रपने प्रधान मंत्री से बड़ा प्रेम है ग्रीर हम को नहीं है। मैं बना दूं कि मैं पाप से घुणा करता हं, पापी से नहीं । प्रधान मली से हम को घुणा नही है, उनके पापों से हमको घणा है। इसलिए मैं चाहता हं कि वह सुधरे। मैं चाहता हं कि वह सद्पथगामिनी हों श्रीर जो वह गलन मार्ग का ग्रवलम्बन कर रही है उस को वह छोड़ दे। वह इस प्रश्न का जवाब दें कि क्या कारण है कि जब इस सदन में यह माना गया कि मोनो-पाली को रोका जाय श्रौर बडे-बडे हाउसेज पर श्रौर उन से सम्बन्धित मित्रयो पर जांच ग्रायोग बैठाया जाय तो बावजूद सदन की इच्छा के फिर ऐसा बरा काम क्यों हम्रा ?

MR. DEPUTY CHAIRMAN: That is enough. We shall now go to the next

CLARIFICATIONS IN RELATION TO STATEMENT RE PRICES OF DRUGS LAID ON THE TABLE OF THE RAJYA SABHA ON AUGUST 11, 1970

श्री सुन्दर सिंह मंडारी (राजस्थान) : उपसभा-पति महोदय, दवाग्रो के बढ़ते हुए दामों के सम्बन्ध में मंत्री जी ने अपने वक्तव्य में इस बात को स्वीकार किया है कि कन्वेशनल एंटी टी० बी० इग्स, विटैमिन प्रिपेरेशन्स, पेन रिलीविंग इंग्स ग्रौर कामनली यज्ड हाउमहोल्ड रेमेडीज जो है इनमें प्राइस की वृद्धि हुई है। मै समझता हं कि यह इस बात का कंफेशन है कि

तमाम मर्जी मे से 90 प्रतिशत मर्जी में जिन दवाम्रों की ग्रावश्यकता होती है उन पर कीमत की बढ़ोत्तरी का परिणाम हम्रा! म्रब यह कीमत की बढोत्तरी का यह परिणाम क्यो हुन्ना है इसको भी उन्होंने न्नपने वक्तव्य में दिया कि पिछली 31 जलाई को दवा बनाने वाले लोगों ने ग्रपनी प्राइस लिस्ट सरकार को स्कटिनी के लिये दी और म्राज 10 दिन या 12 दिन इस चीज को हो गये और सरकार स्रभी तक उसकी जांच कर रही है, उस स्क्रिटनी के ब्राधार पर फैसला नही कर पाई कि जो दवाओं के दाम निश्चित किये जा रहे है वह वाजिब हैं या गैरवाजिब है। इसी का फायदा ले कर ये सब दवाभ्रो के दाम बढे हैं।

तो मैं सरकार से कैंटेगारिकली पूछना चाहता ह कि यह स्कृटिनी भ्रौर कितना समय लेगी? क्या इस स्कटिनी के समय का लम्बापन इसलिये है कि इग मैनुफैक्चर्रस के साथ कोई साजिश हुई है और उसके ग्रनसार यह लम्बा होता चला जायेगा ? ग्रगर यह है तो फिर इसके सम्बन्ध में मुझे इस मंत्रालय पर ग्रारोप ग्रीर ग्राक्षेप लगाना पडेगा । मैं यह इसलिये कह रहा हुं क्योंकि जो स्माल प्रोड्यूमर्स हैं, स्माल सेक्टर्स हैं, उनकी भी इसी प्रकार की लिस्ट 31 ग्रगस्त तक भ्रायेगी । स्रापका जो स्टडी ग्रुप है वह स्रभी तक स्टडी कर रहा है, उसकी रिपोर्ट नही श्राई । फिर से ग्राप उसके स्कृटिनी में स्रौर ज्यादा समय लगायेंगे तो जो सत्यानाश बचा है वह 31 अगस्त के बाद उस स्टडी ग्रुप की रिपोर्ट म्राने तक सर्वसत्यानाश हो जायगा ग्रौर कोई दवा ऐसी नहीं बचेगी जिसकी कीमत 100 परसेट या उससे ज्यादा नही बढेगी।

श्री राजनारायण: इतनी ग्रभी भी बढ गई।

श्री सुन्दर सिंह शंडारी: एक तीसरी बात ग्राप यह कहते है कि भ्रापको म्रधिकार है, सरकार को ग्रधिकार है---

"Government have the power under the Control Order to take corrective ac-

मै यह पूछना चाहता हूं कि ग्रापका स्टडी ग्रुप जांच करता रहे, ग्रापकी स्कृटिनी चलती रहे लेकिन ग्रापने एक प्राविजन किया है कि ग्रपनी फैक्ट्री मूल्य से डेढ़-गुना तक वह कीमत बढ़ा सकता है या वह ग्रपने मुनाफे को 15 परसेंट तक बढ़ा सकता है, यह दो प्रकार की छूट दी । ग्रापने उनकी गुड कांसेंस पर छोड़ दिया कि वह पर्याप्त मुनाफा जिसमें ले रहे हैं उसमे क्यों बढ़ायेंगे ? लेकिन ग्रापर गुड कांसेस के ऊपर ही यह बात होती तो जो यह फैक्ट है कि कीमत बढ़ी है वह बात न होती । इविल ग्रीर गुड कांसेस पर छोड़ी हुई बात का दुरुपयाग हुग्रा है। तो जो पावर्स हैं ग्रापके ग्राप्त करेक्टिव क्यान लेने के लिये हैं उसकी हम कब तक प्रतिक्षा व रे? क्या वह स्टडी ग्रुप की स्कृटिनी तक ग्रापका हाथ धा हुग्रा है ? Does not the law force you? या जब तक उन इग मैनु-फैक्चर्रस के साथ नो समझौता हुग्रा है वह पूरा नही होता तब तक ग्रा इनएक्टिव रहने वाले हैं ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DF. TRIGUNA SEN): Mr. Bhandari has as ked certain questions, mainly how long it will take the Government to scrutinise the cost of the drugs which has shown a rise in prices. He also doubts that when the small-scale sector submits its price lists on the 31st August, the Government may also take some time for scrutiny and that in the meantime drug prices will go up further high. Am I correct?

## SHRI SUNLAR SINGH BHANDARI : Yes.

DR. TRIGUNA SEN: Your main question is: How long will it take to scrutinise the prices that have been submitted by the manufacturers? You have also asked whether—You said sajish—we are in league with the manufacturers to allow them to make more profits.

My friend will agree that so far as the objective of this Drug Price Control Order is concerned, there are no two opinions in the minds of any one in this House that we all want to give relief to the suffering humanity. You will appreciate that there are about 2,400 units which are manufacturing drugs in big scale, medium scale and small scale sectors. And there are 5,000 to 6,000 different formulations in the country.

SHRI SUNDAR SINGH BHANDARI : You have alre dy explained the rationalisation.

DR. TRIGUNA SEN: I understand it. If the prices of drugs that will be calculated according to the formula by a particular manufacturer are handed over to us and if we scrutinise the price lists of these 5,000 to 6,000 or more of the formulations of the drugs, then it will take a year or so. So, we told all the manufacturers: "Well, this is the formula. According to this we allow you to calculate the prices, announce them and send them to all the thousands of dealers in the whole country." We have not approved of any of the prices so far at least. You must have seen it. We will scrutinise the price of each and every drug and then we will approve of it. Otherwise they should take it that we have not approved of any price that has been declared by any of the manufacturers.

# SHRI SUNDAR SINGH BHANDARI: Till then, is the increase justified?

DR. TRIGUNA SEN: Not necessarily. If the price is fixed as on 31st July, it is not possible for any machinery to scrutinise it within a day or two. It takes time.

SHRI SUNDAR SINGH BHANDARI : How much time?

DR. TRIGUNA SEN: One minute. So we told them: "You better do it. But we are not approving the prices as indicated by you. They will be subject to scrutiny by the Government". During this period, we have identified the drugs and I have mentioned them in my statement.

Prices of some drugs—the prices of anti-tubular or day-to-day use medicines—have gone up.

We have identified them. Within a very short time, we will be able to tell the manufacturers that they should agree to reduce the prices. One feature in this is that all the manufacturers are so cooperative.....

SHRI A. P. CHATTERJEE (West Bengal): Please do not say that these capitalists have cooperated with you. That is too much.

DR. TRIGUNA SEN: I do not like to cry down all the manufacturers like this. Excuse me. I do not agree with that.

SHRI SUNDAR SINGH BHANDARI: Will your decision be retrospective?

DR. TRIGUNA SEN: One minute...

SHRI A. P. CHATTERJEE: So, you depend more on the cooperation of the capitalists.

SHRI KRISHAN KANT (Haryana): You are depending upon Birla's cooperation. . .

#### (Interruptions)

SHRI A. P. CHATTERJEE: You have given Birlas cement factory licence and you have taken tonnes of rupees from them ..... (Interruptions). Who gave them the fertiliser licence and who gave them the cement factory licence?

SHRI KRISHAN KANT: In Kerala what has happened. . .

## (Interruptions)

SHRI A. P. CHATTERJEE: You are the slaves of Birlas. You wanted an inquiry into their affairs and immediately you gave them the licence for a fertiliser plant. Are you not ashamed of it?..... (Interruptions). Do not try to be socialists. You are the boot-lickers of capitalists...

### (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. CHATTERJEE: Your Government does not carry on for a day without their help.

#### (Interruptions)

SHRI KRISHAN KANT: In Bengal...

### (Interruptions)

SHRI A. P. CHATTERJEE: We shall see that you do not get a single seat in West Bengal.....

## (Interruptions)

SHRI NIREN GHOSH (West Bengal): It is the Birlas who have told us that they are paying you. . . .

## (Interruptions)

SHRI RAJNARAIN (Uttar Pradesh) : Capitalism and communism can go together. क्या यह बात श्री नीरेन घोष ग्रीर श्री चटर्जी मानते हैं ? श्री भूपेश गुप्त यह बात मानते हैं ? Capita-

lism and communism can go together. तो मै
यह जानना चाहता हूं कि क्या यह मिद्धान्त श्री भूपेश गुप्त मानते हैं ?

श्री उपसभापितः यहा पर कम्युनिज्म के बारे मे क्लाम नहीं हो रहा है। इस समय तो ड्रग प्राइस के बारे में चर्चा हो रही है।

श्री राजनारायण: श्रीमन्, ग्रापने श्री कृष्णकान्त को क्यों नही रोका ?

श्री उपसभापति : मै सब को रोक रहा हूं।

श्री राजनारायण : क्योंकि राजनारायण कमजोर है इसलिए जैसा स्राप चाहे करें।

श्री उपसभापित : क्या ग्राप कमजोर है ? तो 'कमजोर कौन' इसकी परिभाषा को समझना पड़ेगा। ग्रब ग्राप बैठ जाइये।

MR. DEPUTY CHAIRMAN: Order, order, please. Do not interrupt.

## (Interruptions)

SHRI A. P. CHATTERJEE: .....Mr. Kulkarni was saying that money was exchanged. He said that. Your Kulkarni said that money was exchanged. Why licences are given? .... (Interruptions.) Pull him up. ... Have you taken disciplinary action? ..... (Interruptions.)

MR. DEPUTY CHAIRMAN: Will you please sit down, Mr. Chatterjee?

## (Interruptions)

SHRI A. P. CHATTERJEE: He said that on the floor of the House.

SHRI SUNDAR SINGH BHANDARI: These people are making it inconvenient for the Minister to give a reply to my question. If that be the case, I have no objection.

DR. TRIGUNA SEN: Sir, I believe, as my friend professes, in civil liberties. I believe, as others profess, in democracy. I do not like to paint everybody as a bad man.

I believe, as mentioned, a number of firms have advertised that they have not raised the prices of any drug. Some have

said, in total y they have reduced the prices of more than 1,100 drugs, that is, about 44% of the lists received so far.

SHRI SUNI AR SINGH BHANDARI: You go by the numbers or by the amount?

DR. TRIGUNA SEN: I am telling the numbers of the medicines. Now, I am coming to that question. I say also that there is scope—we have got the power to enforce it—but, at the same time, there is scope for negotiation. That is what I was wanting to explain, and in that regard I said that we had been getting the cooperation from the manufacturers also. I want to say, as I said before, that there are about 2,000 small-scale industries and by no stretch of imagination they are capitalists. There capital is very small. As I said in reply to Shri Bhandari, you capitalists. realise that it is so difficult to scrutinise the prices of all these 5,000 to 6,000 medicines. But, we have now identified, as I stated yesterday, the prices of the drugs that have gone up and are being used by everybody ever day, and of some medicines like the anti-ubercular drugs, etc. We have identified and we think we will be able to do it within a very short time, to ask them to reduce the prices. If they do not, I have got the power to do so. We will ask them to reduce it. I am extremely sorry that for a few days in the interim period there is inconvenience for the consumers of those drugs. But, if we are working in a democratic way, can Mr. Bhandari suggest how else I can do it? We have said, we are sorry for it.

SHRI SUNDAR SINGH BHANDARI : Could you no set up the machinery earlier?

DR. TRIGUNA SEN: But, as we have said, unless we get their cost of production as they have notified, unless we get their data, how can we scrutinise? They have notified only on the 30th and 31st of July. They did not so it earlier. That is why some time is needed. If you say that I could do it, I agree, I have the right to ask them to reduce the prices. But I have to study at least the names of the drugs where prices have gone up. As I said yesterday—we have already stated—we can immediately reduce it and I hope, Sir, it will not take more than a few days...... as soon as po sible.

SHRI SUNDAR SINGH BHANDARI : Come down.

DR. TRIGUNA SEN: We are working day and nigh, I can assure you.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA): Sir, my first question is this: What is the concept or definition of 'reasonable prices' and whether ther this concept of reasonable prices has any relation to the international prices? Unless we are quite clear in our minds about the concept of the Government so far as reasonable prices are concerned, we will not be able to give any suggestion to the Government in this regard and we would rather feel very much bewildered. Se-condly, what are the reasons for the pre-sent increase in prices? Now it does seem to me that the reasons advanced by the parties concerned are that the cost of manufacture has increased. It appears that the drug manufacturers have been given a certain range within which they can increase the prices or they can adjust the prices. Now certain prices are in vogue. Is there no obligation cast upon them to give the reasons to the Government before they increase the prices or to seek the approval of the Government for increasing the prices? If there is no such obligation cast on them, then there must be that obligation, because it is a matter which relates to the lives of the millions of our countrymen. I am saying this because certain prices have been in vogue and now the prices have been raised from that level. So there must be some social obligation cast on them to seek the approval of the Government before they raise the prices. If there is no such obligation cast on them, I think the Government must equip itself with powers in that regard. Why the Government has failed in this respect, I am not able to understand.

Then, Sir, I would like to know this: If there is a rise in the cost of manufacture, to what extent this rise can be attributable to (a) the IDPL high cost, (b) canalisation through the State Trading Corporation and (c) inefficiency. I am a person who believes in State enterprises but not in inefficient State enterprises.

Lastly, Sir, may I know whether it is also due to inadequate import of drugs? When there is a demand of a particular order, if you import less than the requirement, the prices are bound to rise. So, to what extent can the prices, Sir, be attributable to these three factors? These are the three or four questions which I want the Minister to answer.

DR. TRIGUNA SEN: Sir, my friend first wanted to know the concept of 'reasonable prices'. It was said both in this House and outside that the cost of medicines in India is more than anywhere else

[Dr. Triguna Sen]

in the world. I have also seen some reports that it is the costliest. About the concept of 'reasonableness' we have assumed that the manufacturer should not make any undue profit. Then the cost of production plus that reasonable profit for the maintenance and growth of the industry.......

### SHRI S. N. MISHRA: What is that?

DR. TRIGUNA SEN: We suggested to them that the maximum they can go is only up to 15 per cent. before taxation. But if that raises the cost of any drug, we have got the right to ask them to reduce it; they will have to prove that they cannot make more than 15 per cent. before taxation as profit. If they make any profit more than 15 per cent, they are not allowed to spend that money by way of dividends, bonus, etc. The Government has the right—if you read the order—to say how that amount should be spent, either on research or in further reduction of the prices. That is what is reasonable.

SHRI S. N. MISHRA: Cost of manufacture can be anything?

DR. TRIGUNA SEN: No. They will have to produce to us the cost, according to the Cost Accountants, and we have made a formula. We are going into the question of production of each and every formulation.

SHRI S. N. MISHRA: You must have some criterion.

DR. TRIGUNA SEN: We have made a norm so far as the boxes, tubes, etc. We have taken all this into consideration. The second question was, what is the obligation? Naturally the obligation is the social objective—to serve the suffering humanity without making much of profit and as we said, by limitation of that.

SHRI S. N. MISHRA: My point was that before raising the prices, is there no obligation, cast on them to seek the approval of the Government? Because certain prices have been in vogue and now the consumer has to pay more, I ask this.

DR. TRIGUNA SEN: The Government has not approved the price of any of the drugs that has been announced by them.

SHRI S. N. MISHRA: Is there no obligation cast on them to seek the approval of the Governments before raising the prices? We, as a community, have to pay more. We had been paying till the other day price

'A' and now we have to pay 'A' plus. Why should I be made to pay more before the Government approved it? Should not any obligation be cast on them before raising the prices which were, supposed to be reasonable earlier?

DR. TRIGUNA SEN: I mentioned in answer to Mr. Bhandari's question that the manufacturers are to have the price of each and every drug approved by the Government but as there are thousands of drugs, we said that it was not possible to do it within the time-limit. We allowed them to declare it and we took time to scrutinise and send our approval. I do understand it.

SHRI S. N. MISHRA: Would you agree to a legal obligation being cast on them to raise the prices only after they had secured your approval. That is precisely the question.

DR. TRIGUNA SEN: Legal obligation?

SHRI S. N. MISHRA: Yes, to seek your approval before raising the prices.

DR. TRIGUNA SEN: I think they have a legal obligation to have the cost or the price approved by the Government, according to the order.

SHRI A. P. CHATTERJEE: That is not your statement.

SHRI S. N. MISHRA: That is not your statement.

SHRI N. G. GORAY (Maharashtra): I will try to help in this by pointing out something. I am quoting from 'The Times of India'. Codopyrin, per tablet, costs instead of seven paise, now thirteen paise. If I have understood him correctly, Shri Mishra was asking whether there was any legal obligation on this particular manufacturer to take your consent before he could raise this price from seven paise to thirteen paise.

SHRI A. P. CHATTERJEE: As far as your statement is concerned, you have said that if the revised prices, as fixed by the industry, show some anomalies, then only you can take corrective action but as far as the other things are concerned, you have said that the Government are taking further powers, to fix the prices at reasonable levels of any formulation. That is an admission that at present under the Drug Control Order, you have not those further powers. You kindly admit that.

The order does not give you any power to take corr ctive action now. You may take further powers. That is a different issue. As f r as Mr. Mishra's question is concerned the position is that they can now raise the price without your being empowered by anything to stop. That is your statement.

DR. TRIGUNA SEN: I think it is correct. The statement says:

"They are also taking further powers to fix the prices at a reasonable level of any for rulations."

You are co rect. It is correct, Sir.

SHRI A. I CHATTERJEE: There was no legal backing.

SHRI S. N. MISHRA: Would you think on that line?

DR. TRIGUNA SEN: We have already asked the L: w Ministry to draft it.

Then, Sir, the has asked about the prices of the 1DP, canalisation through the State Trading Corporation, inadequate imports and the reasons for the rise in prices. Am a correct?

SHRI S. No. MISHRA: And to what extent the rive in prices has been?

DR. TRIG JNA SEN: I have made it clear in my Statement also, Sir, that, if we want to produce the medicines indigenously, naturally we will have to pay for it, not of course—I agree fully with you—at the cost of inefficiency, or at the cost of dispriportionate profits in manufacturing the basic drugs.

Now coming to the IDPL, I shall read this out to rou. Let me take Streptomycin. The bost of production of the IDPL is Rs. 146; we have fixed the pool price at Rs. 195, knowing fully well that the IDPL will still run at a loss. Then I come to Te racycline. The cost of production of the IDPL is Rs. 820, but we have fixed Rs 650 knowing fully well that there will be a further loss to the IDPL. Similar is the case, Sir, with Phenobarbitone. The cost price is Rs. 186.57 and we have fixed the price of Rs. 170. Let me take one more case, Vitamin B1. The cost of the IDPL is Rs. 442.71 whereas we have fixed the pool price at Rs. 382. So I have slashed down even the prices of the IDPL knowing fully well that it has been incurring losses and it may incur

further losses. But we cannot raise the prices lest the prices of the drugs also should go up. After all, these are basic drugs...

SHRI S. N. MISHRA: But how do you make it economic?

DR. TRIGUNA SEN: We are trying to streamline the operations...

SHRI S. N. MISHRA: Unless there is economy of scale how can you make it economic?

DR. TRIGUNA SEN: We are trying to do it. We are trying to rationalise and streamline the operations, and in many ways we are working on it. There is a research group also working on it to find out how to improve upon its production.

SHRI SUNDAR SINGH BHANDARI: May I know whether the cost of inefficiency had also been included in the price and whether that is the amount which has been reduced now?

DR. TRIGUNA SEN: I have not calculated that cost, and it is not possible. I have done it, to be frank, arbitrarily only to reduce the prices.

Now about this canalisation through the STC, we had one discussion and we are having another discussion day after tomorrow. I do not believe that there is inefficiency in the STC although you said that there is but complaints have been received by me that there is sometimes delay in the supply of raw materials by the STC. So I am meeting them next week and I shall see that it is minimised.

Then the third point he raised was about the inadequacy of import of raw materials. It is not correct.

SHRI N. G. GORAY: Sir, I am constrained to say that the industrialists have proved cleverer than the Government this time also. Sir, we have been experimenting with these controlled prices for a long time, and we know that every time we try to control the price, either the thing disappears, goes underground, or the Government has to adjust itself to the demands of the industrialists. Sir, did not the Government understand this simple strategy? Here, Sir, what has been happening is that, while they have reduced the prices of certain drugs, they have increased the prices of those drugs which are in common use. Sir, here is a list from which I have read about the Codopyrine. The price of a Saridon tablet has been raised from 13 Paise to 20 Paise.

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SHRI N. G. GORAY: In some cases the prices have gone up by 100%. Now could you not imagine that this is exactly what these people will do? They would raise the prices of drugs that are in common use while for certain drugs they would bring down the prices. Now, if you had understood this simple strategy, you would have armed yourself with some legal authority, and exactly there what Mr. Mishra asked becomes very pertinent. Now you are left high and dry and you are running after them to catch them. So we want to know how long this will continue because, by that time, they would have made lakhs of rupees of profit.

SHRI S. N. MISHRA: Crores of rupees.

SHRI N. G. GORAY: I just came from Bombay, and in Bombay the rumour is that particularly the CIBA Company made exorbitant profits on these simple drugs I mentioned earlier. Therefore I would like to ask you why you could not anticipate this strategy of the industrialists before.

SHRI SUNDAR SINGH BHANDARI: They did not refer to the Prime Minister who is the sole custodian of intelligence; that is the whole thing.

DR. TRIGUNA SEN: It is not a question of anticipation because .....

SHRI N. G. GORAY: That is what they have been doing all these 20 years.

DR. TRIGUNA SEN: Did we try to reduce the price before?

SHRI N. G. GORAY: Control the price.

DR. TRIGUNA SEN: We have not controlled; we have just frozen the prices.

SHRI BANKA BEHARY DAS (Orissa): You were so much involved in the complicated affairs that you forgot the simple strategy.

DR. TRIGUNA SEN: When we referred the whole matter to the Tariff Com-mission, the Tariff Commission recom-mended a reduction of prices of only 18 basic drugs. We thought taking opportunity we must control all the drugs, 5,000 or 6,000 formulations, in the country and so we framed certain regulations and we expected that according to this formula the prices will not show any rise. Now we have found out that the prices of some of the day-to-day drugs have gone up.

DR. TRIGUNA SEN: I have admitted | I have said in my statement that we have seen that it has gone up. I have admitted it and I have also mentioned the names of the drugs. I have also said that I am taking the necessary powers to correct it. It is correct that we did not anticipate

> SHRI N. G. GORAY: When will you arm yourself with powers?

> DR. TRIGUNA SEN: Very soon; within a few days.

> SHRI KRISHAN KANT: This statement of the Minister is not correct in the sense that it is written here that prices of anti-diabetic drugs and drugs used for heart ailments have also registered a fall. Probably he has put in the statement everything which the manufacturers have given them. The anti-diabetic drug has gone up. I have got a price list here which shows that the price of insulin has increased from Rs. 469 to Rs. 510. This means that the statement which the hon. Minister has made based probably on the information supplied by the Drug manufacturers is not correct. So also the prices of many more drugs must have risen than what has been given in the statement. May I know whether he will check it up?

> Secondly, the hon. Minister has told us that they are going in for a new law. Because Parliament is in session they cannot have an Ordinance. Is it not possible...

> THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Under the Essential Commodities Act we can issue an order.

> SHRI KRISHAN KANT : Can't you issue an order that only the prices that were there before 31st July should be charged, freezing the prices at that level and that the extra amounts charged by these manufacturers during the few days when they have been increased shall have to be refunded either to the Government or the people or others? Further the second instalment by the small manufacturers is coming up on 31st August, 1970 and what steps is the Government taking to see that they do not come forward with another dose of increase higher than what is being charged now? They have said that they have still faith, they will talk to them and rely on the good sense of the drug manufacturers, talk to them and then come to certain conclusions. As Mr, Bhandari has said, may I know through

you, Mr. Deputy Chairman, whether they have still any faith in these people? They are hoodwinking the Government, they are hoodwinking the people and are making a lot of profil and still you are thinking of talking to them, come to certain conclusions and then issue orders. May I know instead of relying on them whether the Government will take immediate action to see that the prices are freezed and the profits made by them taken back and also that the price are not allowed to increase through the second instalment which is coming up or the 31st August, 1970?

DR. TRIGUNA SEN: My hon. friend has said that there are some more drugs which I did not mention and they have also registered an increase. We have collected a list of all the drugs, the prices of which have gone up

SHRI N. C. GORAY: How many of them are ther. ?

DR. TRIGUNA SEN: We have made a complete list of it. It comes to 114 or something like that.

SHRI N. G GORAY: That covers the entire list of crugs.

DR. BHAI MAHAVIR (Delhi): He mentioned some specific drugs. What happened to them?

DR. TRIGUNA SEN: Yes, it is there. Insulin is there. The next question is about the issue of an order, and my faith in the industry. I did not say that I will only negotiate with the industry. I said, I would talk to the industry also and ask them to reduce the price. At the same time, as I have said in reply to the question of my esteemed friend, Mr. Bhandari, we are armed with the authority to issue an order to see that the prices of the day-to-day medicines are not raised.

SHRI SUNDAR SINGH BHANDARI: You take adventage of Ordinances for so many things.

DR. TRIGUNA SEN: It is not necessary to issue an Ordinance. Just an order, a legal order will do.

SHRI SUNDAR SINGH BHANDARI : Why do you rot do it?

DR. TRIGUNA SEN: It has legal implications. I am ignorant of the legality of it, but we are having this legal order drafted.

SHRI N. G. GORAY: The Minister is full of good intentions.

DR. TRIGUNA SEN: About the small-scale sector drugs, we have already informed them that they will not be able to raise the prices of drugs.

SHRI NIREN GHOSH: The hon. Minister, Dr. Triguna Sen, has evaded Mr. Krishan Kant's question.

DR. TRIGUNA SEN: Which one?

SHRI NIREN GHOSH: The question is this. Why do you not issue an order here and now? Before you ask the companies for a reduction of prices, you issue an order saying that they must bring down the prices to what were ruling before they were raised higher. That is one thing. (Interruptions). Secondly, I would like to know the landed cost of the imported drugs. The pooled price is two or three times higher than the landed cost of imported drugs. If that be so, what is the basis of your cost accountancy? You just now read out that for that drug the cost is Rs. 400, for this drug it is Rs. 600, etc. On what basis? When the imported cost or the landed cost of the imported drug is only Rs. 100, you said the cost of manufacturing it in India is Rs. 600. How much profit of the pharmaceutical industry under foreign collaboration is going out? Have you calculated the profits which they have made, the cost in foreign exchange if we have imported? The imported cost is Rs. 100 and the cost of manufacture is Rs. 600 and you say that the pooled price is Rs. 300.

The drug's imported cost is Rs. 100 and the pool price is Rs. 300. This is a sort of jungle.

MR. DEPUTY CHAIRMAN: What is the question?

SHRI NIREN GHOSH: I want the Minister to say on the floor of the House in Parliament here and now that he will issue an order just as he issued an order for the reduction of prices of certain drugs, so that you bring down the price to where it was ruling before it was raised high. Why do you prevaricate on that issue, equivocate on that issue? The more you equivocate the more you are giving them crores of rupees. That is the pertinent question.

DR. TRIGUNA SEN: I explained many a time perhaps that we are going to issue an order.

श्री राजनारायण : कोई समझ नही पा रहा है।

एक माननीय सदस्य : समझने वाले सब चले गए।

DR. TRIGUNA SEN: I am not a lawyer like you. That is my difficulty. We are issuing an order as soon as possible. We have contacted the Ministry of Law to draft that. He has asked about the landed cost and the pool price. Firstly, I think you will agree that we should not depend on the importation of drugs for all times to come. We must produce the drugs in our country.

SHRI NIREN GHOSH: You are not producing.

DR. TRIGUNA SEN: We are also producing. Now the imported price does not show the price at which this particular drug is sold in their own country. You know the imported prices are always less than the prices prevalent in the country itself

SHRI NIREN GHOSH: Give us the figures.

DR. TRIGUNA SEN: I have got the figures. As I said, Streptomycin's landed cost is Rs. 365.16; indigenous price, as I said, by the IDPL is Rs. 446; we have fixed it at Rs. 295.

MR. DEPUTY CHAIRMAN: You have already quoted those figures.

SHRI NIREN GHOSH: I can give you a list of landed costs and pool prices showing 200 per cent difference.

DR. TRIGUNA SEN: I have got the whole list. It is but natural that the pool price will be more than the imported price. As I explained to you, the imported price is not the same as the price at which it is being sold in their own country. Whenever you manufacture in your own country, you will have to pay for it. That is why I said for the pool price we have taken a mean of the manufactured price in the country and the imported price. We have asked the manufacturers that they will have to see that they run it efficiently. We will not allow them to make a profit in the basic drugs manufacture.

SHRI NIREN GHOSH: Are you sure that the manufacturers have not given you false figures as regards the cost?

DR. TRIGUNA SEN: We have now got a Bureau of Costing and they are calculating each and every item. We have referred to them to find out what is the actual cost of manufacture. These are the two things. As I said, we will be issuing an order.

श्री राजनारायण : श्रीमन्, हम।रा सीधा सा सवाल है। हमने मली जी को बता भी दिया था कि दो रुपये की 12 हमको बैरिन की टेब्लेट्स मिली लखनऊ में 6 दिन पहले जो पहले एक रुपये की मिल जाती थी। अब मैं जानना चाहूंगा कि जो हमको श्रिधिक पैसा देना पड़ रहा है, उसका अपराधी कौन है ?

डा० तिगुण सेन : मै हूं।

श्री राजनारायण: तो श्राप सफर करो, इस्तीफा दो। जब, श्रीमन्, ग्रापने सवाल पुछ्वा दिया तो हमने कहा ठीक से ही कर दें। मंत्री महोदय ने यह कह दिया कि वे ग्रपराधी है तो यदि मै इस सरकार की निन्दा न करू कि इसने दवा के मामले में बंगलिंग की तो हम ग्रपराधी है। इसलिए श्रव हमारा प्रस्ताव ग्रा गया कि यह सदन सरकार ने दवा की कीमतो के सम्बन्ध में जो ग्रव तक वंगलिंग कर रखी है, उसके लिए सरकार की भर्त्सना करता है। यह मूब कर रहा हूं।

श्री सुन्दर सिंह भंडारी : मै इसका समर्थन करता हूं।

श्री राजनारायण : यह हमारा प्रस्ताव ग्राये। श्राप यह कैसे कहते है कि प्रस्ताव मव नही कर सकते ? श्रब मै इस की ग्राठवी कलम पढ़ रहा हूं । वह इस प्रकार है: 'जबिक हमारे मुल्य नियंत्रण स्रार्डर की योजना के अन्तर्गत कुछ पदार्थी में मूल्य वृद्धि अवध्यम्भावी है सरकार यह देखने के लिए चिन्तित है कि कुछ नाजुक दवाइयो जैसे रूढ एण्टी टी० बी० भेषज, विटामिन युक्त दवाइयों, पीड़ा निवारक भेषज तथा दूसरे साधारण प्रयोग में म्राने वाली घरेलू दवाइयों में मूल्य वृद्धि न हो। अब तक प्राप्त की गयी मृत्य मूचियों के प्रारंभिक परीक्षण दर्शाता है कि निर्मातास्रों के बीच में, ऐसा लगता है कि यह गलत धारणा है कि मृत्य नियंत्रण श्रादेश उन्हे श्रधिकार देता है कि वे श्रपनी कीमतो को फैक्टरी मुल्य से 150 प्रतिशत ग्रिधिक तक या कुछ केसों मे इससे भी उंचे मार्क अप पर निर्धारित कर सकते हैं श्रौर श्रपने लाभ को 15 प्रतिशत तक की सीमा

तक ले जा सकते हं ?' यह गलत धारणा है, यह उनके श्रार्डर की श्रात्मा है, क्या यह मैं जानना चाहता हूं।

श्री उपसभापति : ठीक है, जान लीजिए ।

श्री राजनार पण : ग्राखिर सरकार के ग्रार्डर की ब्रात्मा क्या है यह 15 फीसदी या 150 फीसदी। यह दो चीजे कहां से आ गयी। सरकार कहती है कि उनके अन्दर यह भ्रम हो गया कि वे अपने सम्पूर्ण मुनाफे को 15 फीर ही तक ले जाये ग्रौर विभिन्न दवाइयों को 150 प्रतिशत तक की उंची कीमत या उससे भी ऊची कीमत निर्धारित कर दें। मैंने भी यही समझा था जो दवाइयों के निर्माता समझे हैं ग्रौर मै ग्रापको यह बताना चाहता ह कि सरकार का यह जाल बटटा है। जहां तक त्रिग्ण सेन जी का ताल्ल्क है यह तो भले ब्रादमी है, सीधे रादे, उनको छल कपट से मतलब नही । यहां पर एक आर्डर हुआ दवा मंत्री का स्रीर एक बयान माता है उद्योग मंत्री का, फखरहीन मली साहब का, दवा मंंो ने कहा कि 15 फीसदी से ज्यादा कीमते नहीं बढ़ेगी स्रौर फखरहीन स्रली स्रहमद साहब का रेडियो ब्राडकार हो गया कि नहीं, किसी भी उद्योग में इतना हार्ड ग्रौर फास्ट रूल नही लगाया जा सकता ग्रौर क्या यह सही है कि इसके बाद ग्रखबारों में यह छपा ग्रौर मैं ढ़ता हूं कि ग्रब सरकार ने यह कह दिया है कि 150 फीसदी तक दाम बढाया जा सकता है ग्रौर सरकार ने कुछ स्थिति में ग्रधिकार ले लिया कि इन तमाम बातां की जांच पड़ताल कर के वह दाम बढ़ाने की इजाजत है देगी। तो यह दोनो कटुडिक्शन जो सरकार के ब्यानों में ग्राये हैं उनका क्या जवाब है भ्रौर हमको ज्याका कीमत क्यों देनी पड़ रही है भ्रौर क्या हमारे तिगुणरंग जी इसको पसद करेगे कि स्राज के दो महीने पहले जितनी कीमत थी, ग्रगर उससे ज्ययदा कीमत दूकाने ले ा जनता उनको लूट ले श्रीर उन दवाइयों को लुट अर वितरित कर दे और व्रिगण सेन जी उसमें कोई मक इमा न चलने दे ?

DR. TRIGUNA SEN: Firstly, I want to assure my friend that it is not bungling and secondly, I do not agree that we are encouraging leoting of the drugs. You will find that we have never said that any drug manufacturer can have the 150 per

cent mark-up without the consent of the Government, without our approval.

SHRI SUNDAR SINGH BHANDARI: But the consent is not coming.

DR. TRIGUNA SEN: That is my point. The question is, we find now that they have put it up by 150 per cent. and even more than that, withhout our approval.

श्री राजनारायण : श्रीमन्, जो कंट्रडिक्शन है इसका ग्रर्थ वह हमको समझा दें। 15 फीसदी मुनाफा ग्रीर 150 फीसदी ज्यादा दाम, यह दोनों की ग्रसंगित है। इसमें वह फंस गये है।

DR. TRIGUNA SEN: They cannot do it without the approval of the Government itself.

श्री राजनारायण : तो गवर्नमेन्ट क्यों इसकी अप्रूव करे ? यह दो बयान करने की जरूरत क्या पड़ गयी ? यह तो मैं ममझ सकता हू कि 15 या 20 फीमदी से ज्यादा वे नहीं ले सकते, लेकिन उसमें यह 150 फीमदी की बात कहा से आ गयी। सरकार खुद अपने आर्डर में फंम गयी है। आपके अनुसार वे लागत से 50 फीसदी ज्यादा दाम निर्धारित कर सकते हैं। तो मैं जानना चाहता हू कि यह दो आर्डर क्यों है ?

डा॰ विगुण सेन : यह बात ठीक नही है। ग्राप जो बोले हैं कि 150 मार्क-ग्रप होने से धड़ाधड़ दाम बढ़ जायेगे वह बात ठीक नही है। We have seen that many drugs had the mark-up of 700, 800 or even 1,000. Now they have reduced it. When we have said . . .

श्री राजनारायण . ग्राप रिड्यूम कर सकते हैं, लेकिन सरकार का ग्रार्डर यह है नहीं।

**डा० तिगुण सेन** : ग्रार्डर यह है, देखिये क्या इसमें लिखा है :

"With the approval of the Government in special cases."

श्री राजनारायण : मान लीजिये कि गवर्नमेन्ट ग्रपने पाम ग्रधिकार ले रही है कि ग्रगर सरकार चाहे तो पचास फीमदी तक मुनाफा लेने दे, ग्रमर्यादित मुनाफा करने की बात कर रहे हैं, तो गवर्नमेन्ट खुद इतना ग्रधिकार क्यो ले जिससे कि इसमे सारा जाल-बट्टा हो सके।

## [श्री राजनारायण]

गवर्नमेट खुद अपने पास इतना अधिकार लेना चाहती है कि गवर्नमेट किसी कारणवश या दवाओं के निर्माताओं की इच्छानुसार दाम तय करती रहे। गवर्नमेट डेफिनिट क्यो नही होती कि यह अधिकार क्यो लेती है। मैंने बार-बार सदन में कहा है कि जो आवश्यक पदार्थ हो उनको लागत के डेढ़ गुने के अन्दर बेचा जाय, इससे अधिक में न बिके, उसमें सरकारी टैक्स भी हो, उसमें ही एक्साइज इसुटी भी हो, आने जाने का किराया सब गामिल हो। इसलिये मैं जानना चाहना हूं कि यह अधिकार क्यों है?

श्री उपसभापति काफी हो गया स्रब !

श्री राजनारायण : काफी कहां हो गया, चाय भी नहीं हुई है।

श्री उपसभापति : डा॰ सेन, श्रापको कुछ जवाब देना है।

DR. TRIGUNA SEN: No, Sir. I have explained that.

श्री राजनारायण: श्रीमन्. हमारा प्रस्ताव लीजिय । You cannot adjourn the House at this stage.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past seven of the clock till eleven of the clock on Thursday, the 13th August, 1970.